

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No/349/93
~~EXXNOX~~

DATE OF DECISION 6th December, 1994

Shri R.P. Vasani

Petitioner

Mr. I.M. Pandya

Advocate for the Petitioner(s)

Versus

Union of India & ors.

Respondent

Mr. Akil Kureishi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

The Hon'ble Mr. Dr. R. K. Saxena

: Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri R.P.Vasani

Accounts Officer (TR-VID)
Ahmedabad Telecom. District
Office of the Area Manager (Central)
Vanijya Bhavan,
Ahmedabad

Applicant

Advocate

Shri I.M.Pandya

versus

1. Union of India, Through:
The Chairman,
Department of Telecommunications,
Sanchar Bhavan, Parliament Street,
New Delhi-110 001
 2. Chief General Manager,
Gujarat Telecom Circle,
Khanpur, Ahmedabad.

Respondents

Advocate

Shri Akil Kureshi

O R A L J U D G M E N T

O.A.349/93

Date: 6-12-94

Per Hon'ble Shri V.Radhakrishnan

Member (A)

Mr.Pandya,counsel for the applicant states that the applicant will be satisfied at this stage, if a time-limit is fixed for finalising the inquiry against him and decision thereon is communicated to him with liberty to adopt legal remedy, in case he is dissatisfied with the decision. In view of the above, the respondents are

hereby directed to finalise the inquiry proceedings against the applicant before 28-1-1995 and communicate the decision thereof to the applicant within 10 days thereafter. In view of the above directions, Mr.Pandya requests for permission to withdraw the O.A. with liberty to file a **fresh O.A.**, in case the applicant is aggrieved by the decision taken. Permission granted with liberty as prayed for. O.A. stands disposed of as withdrawn. No order as to costs.

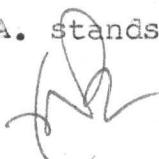
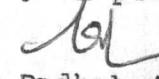


(Dr.R.K.Saxena)
Member (J)



(V.Radhakrishnan)
Member (A)

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Date	Office Report	Order
15-2-1995		<p><u>M.A. 109/95 in O.A. 349/93</u></p> <p>Heard the learned counsel. M.A. allowed. Extension of time granted upto 30-4-95. M.A. stands disposed of accordingly.</p> <p></p> <p>(Dr. R.K. Saxena) Member (J)</p> <p></p> <p>(V. Radhakrishnan) Member (A)</p> <p>*AS.</p>
7/6/95		<p><u>M.A./367/95 in O.A./349/93</u></p> <p>Heard the learned counsel. Extension of time granted up to 30/6/1995. Inquiry should be completed before that date. No further extension of time may be given. M.A./367/95 stands disposed of.</p> <p></p> <p>(V. Radhakrishnan) Member (A)</p> <p>ait.</p>
14.7.95		<p>Mr. Pandya states that the second time respondents coming for extension of time. In view of the circumstances explained, extension of time is granted up to 31-8-95 by which time the matter should be finalised in all respects. Respondents should note that there will be no further extension of time will be given. M.A. disposed of.</p> <p></p> <p>(V. Radhakrishnan) Member (A)</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 04/349/93 of
Transfer Application No. _____ of

CERTIFICATE

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : 20.01.95

Countersign :

28/1/95
Section Officer.

coocelaf
Signature of the Dealing
Assistant

IN THE CENTRAL HIGH COURT OF JUDICATURE,
AT AHMEDABAD BENCH

INDEX - SUBJECT

CAUSE TITLE 041349192

NAME OF THE PARTIES Mrs R. P. Vasani

VEE SUS

U. S. Fish Com.

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1	69	1 to 52
2	Reply	53 to 61
3	Rejinder	62 to 79
4	M41462194	80 to 82
5	O.S. dated 06 $\frac{12}{94}$	
6	M41093195 D.O. on 15.02.95	83 to 89
7	Reply	90 to 91
8	M41367195 D.O. 07 $\frac{06}{95}$	92 to 99
9	M41452195 D.O. 14 $\frac{07}{95}$	100 to 108